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Cochin University Of Science And Technology (Amendment) Act, 2007

25 of 2007

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An Act further to amend the Cochin University of Science and Technology Act, 1986. WHEREAS, it is expedient further to amend the Cochin University of Science and Technology Act, 1986 for the purposes hereinafter appearing; BE it enacted in the Fifty-eighth year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Cochin University of Science and Technology (Amendment) Act, 2007.
- (2) Clause (d) of sub-section (1) of section 2 of this Act shall be deemed to have come into force on the 5th day of February, 2007 and the remaining provisions shall come into force at once.

2. Amendment Of Section 17:-

In the Cochin University of Science and Technology Act, 1986 (31 of 1986) (hereinafter referred to as the principal Act), in section 17,-

- 1. in sub-section (1),-
- (a) in item (iv) after the words, "The Secretary to Government, Higher Education Department" the words, "or an officer not below the rank of the Joint Secretary, Higher Education Department nominated by him", shall be inserted;
- (b) for item (v), the words, "(v) The Executive Vice-President,

Kerala State Council for Science, Technology and Environment" shall be inserted;

- (c) in item (viii) for the word, "five" the word, "six" and after the words, "a member of Scheduled Caste or Scheduled Tribe'" the words, "one shall be a woman" shall be added respectively;
- (d) after item (x), the following item shall be inserted, namely:-
- "(xi) A person nominated by the Executive Council of the Kerala State Higher Education Council from among its members;
- (e) after item (xi) inserted as per clause (d), the following items shall be inserted, namely:-
- (xii) The Secretary to the Finance Department or an officer not below the rank of the Joint Secretary nominated by him;
- (xiii) An expert from the field of Information Technology nominated by the Government;
- (xiv) Chairperson, University Students Union or in the absence of the chairperson, a post graduate/research student of the University nominated by the Government.".
- (2) in sub-section (2),-
- (a) for the letters and brackets "(ix), (x)" the letter and brackets "(ix), (x), (xii), (xiii)" shall be substituted;
- (b) after the existing proviso, the following proviso shall be added, namely:-

"Provided further that the term of the Syndicate shall co-terminus with the term of the Senate.".

3. Amendment Of Section 19 :-

In the principal Act, in section 19, in the heading "other members", after item (iv), the following item shall be inserted, namely:"(v) a woman nominated by the Government.".

4. Repeal And Saving :-

- (1) Section 5 of the University Laws (Amendment) Ordinance, 2007 (46 of 2007) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.